(e) what are the names of States which have not yet formed such Boards?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) Yes, Sir. The scheme has been operational from November, 1985.

(b) and (c) Under this Scheme, the Board seeks to encourage the active involvement of Voluntary Agencies in promoting awareness and understanding of the, programme of afforestation on wastelands, with special attention to their ability to inspire people's involvement therein.

To consider specific project porposals from Voluntary Agencies, Project Approval Committee has been constituted in the National Wastelands Development Boarti, chaired by Chairman, NWDB, with Member Secretary, NWDB, Financial Adviser, Ministry of Environment and Forests, Joint Secretary (NWDB), Addl. Inspector General of Forests, Joint Secretary, Ministry of Rural Development, Government of India, phri DR. Bhumla, Retired Agricultural Commissioner, Shri Bankar Roy, Adviser Planning Commission, Shri Anil Agarwal, Centres for Science and Environment Deputy Director General (Council for People's Action and Rural Technology), Shri Vijay Mahajan, Executive Director, (Professional Assistance for Development Action). Publicity of the scheme instituted by the Board has been done through brochures, newsletters of major voluntary agencies and seminars[workshops. Detailed guidelines and a format for furnishing all the data required to process the grants in-aid application have also been printed and circulated.

Grants are considered and given to Non-profit Organisations registered agencies, cooperatives, trusts. Organised Schools, Colleges and Universities and people's organisations at the grass root level like Mahila Mandals and Yuvak Mangal Dais.

Grants are given for activities directly or indirectly connected with afforestation. Nursery raising, tree plantation, publicity, awareness raising and evaluation studies are considered for assistance. Priority is given to the establishment of decentralised

people's nurseries and school nurseries, block plantations, specially On community land anti lands of Scheduled Castes/Scheduled Tribes and rural poor living below the poverty line, pasture development and assistance in implementation of Tree Patta Scheme.

- (d) Grants are generally sanctioned for 3 years for a project.
- (e) Statement indicates the position. [See Appendix CXL, Annexure No. 87]

Cost of 11th International Film Festival

2293. SHRI NARESH C. PUGLIA: Will the Minister of INFORMATION AND BROADCASTING be ple'ased to state:

- 1 a) What is the likely cost to the National Exchequer on account of 11th International Film Festival to be held in New Delhi from January 10  $t_D$  24, 1987;
- f b) whether Government's attention has been drawn to a news item which appeared in the Times of India of 5th November, 1986 under thie caption 'Fijlm action panel to bycott Festival'; and
- (c) if so, in what manner Government propose to arrive at a settlement amicably with members of th^ action committee and ensure success of the film festival?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) Rs. 80. 40 lakhs approximately.

- (b) Yes, Sir.
- (c) It is hopej that a settlement will be reached between the Government of Maha rashtra and the Film Industry at a very early date. This Ministry is making all possible efforts to help the two parties to reach a settlement.

## Freedom Fighters pension to Goa Freedom Fighters

- 2294. DR. BAPU KALDATE: Will tha Minister of HOME AFFAIRS be pleased to state:
- (a) whether pensions under Swatantrata Sainik Pension Scheme have also been

made available to the 'Ooa Freedom Fighters';

- (b) if not whether such proposal is under consideration of Government;
- (c) whether any proposal jn this regard has been forwarded by the Government to the Maharashtra Government for its consideration; and
- (d) if so, what is the reaction of the Government of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI). (a) Yes, S!r.

(b) to (d) Question do not arise.

## Conversion of Central Nuclear Board into a Corporation

2295.. SHRI K. VASUDEVA PANIC-KER: Will the PRIME MINISTER be, pleased to state:

- (a) whether Government propose to convert the Central Nuclear Board into Corporation and
- (b) if so, what are the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) Yes, Sir. Government is considering a proposal for converting the existing Nuclear Power Board into a Corporation.

(b) Details of the proposal are being worked out.

## Gadgil Formula

2296. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state;

- (a) what are the details of the Gadgil Formula:
- (b) what are the names of the States which have sought changes in it; and

(c) what are the reasons for which these States have sought the changes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM). (a) The Modified Gadgil Fermula as approved by the National Development Council in August, 1980 for the allocation of Central assistance f<sup>0</sup>" State Plans is as under:

- I. A lumpsum amount is set apart for meeting the requirements of eight special category States, viz., Assam, I Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalya, Nagaland, Sikkim and Tripura.
- II. The balance of the Central assistance is to be allocated among the remaining 14 States in the following mattner: -
  - (i) 60 per cent on the basis ot population;
- (ii) 20 per cent on the basis of per capita income—nnly to States having per capita income below the national average;
  - (iii) 10 per cent on the basis *ot* tax effort;
  - (iv) 10 per cent for special pro blems of States.
- (b) The States which' havesuggested Modified GadgiFormula changes in the include Bihar, Gujarat, Haryana, Kerala, Maharashtra, Orissa, Rajastha Tamil Nadu and Uttar Pradesh.I
- (c) The States have sought changes Modified Gadgil Formula on different the grounds. The less developed States pleaded increase the weightage the per capita income criterion so channelise larger flow of assistance to sparsely them. States which are populat advocated for inclusion of have one of the criteria for distribution Centrali assistance. Sfome State have pleaded to give more weightage tax effort' and consider it in relation to fac tors like taxable capacity and size of the the other reasons State. Some of ced are to give weightage to the factors